

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2719 OF 2020

(Crime No.20/2020 of Kumily Police Station, Idukki Dist)

**Petitioners/ Accused Nos 1 & 2**

1. Bhoopendra Rawat @Bhuvendra,  
aged 26 Years, S/o Arjun,  
Saralkhatt, Pachadi village,  
Muriana Dist, Madhya Pradesh.
2. Amar Singh Raval @ Amar Singh  
Aged 22 years, S/o Suresh  
Hurkhon village,  
Shiyoppoor Dist, Madhya Pradesh.

By ADV.SRI.Tom Thomas

**Respondents:**

1. The State of Kerala,  
Represented by Public Prosecutor,  
High Court of Kerala, Ernakulam- 682 031.
2. Inspector of Police  
Kumily Police Station,  
Kumily, Idukki Dist. 685 509.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON  
12.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

-----  
B.A.No.2719 of 2020  
-----

Dated this the 12<sup>th</sup> day of May, 2020

**O R D E R**

The counsel for the petitioners submitted that he want to withdraw this bail application with liberty to file again. The offence alleged against the petitioners, includes an offence under Section 302 of the Indian Penal Code. For appropriate decision of this case, the case diary is to be perused. I am hearing this bail application through video conference. Therefore, I am not in a position to hear the bail application in detail after perusing the case diary. Therefore, this bail application is dismissed with liberty to the petitioners to move again after vacation when the regular court start sitting.

**P.V.KUNHIKRISHNAN, JUDGE**

YKB